

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'E'

Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/ADL.REG.-HCIND/ 973

Indore, Dated 03rd April, 2014

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.


To,

Shri Jitendra Kumar Jain
Director, Bhatia Industries & Infrastructure Ltd.,
"BCC House", 8/5, Manoramaganj,
Navratanbagh Main Road,
Indore (M.P.).

Please refer to your application dated 25/03/2014 (Inwarded on 27/03/2014), registered at our I.D. No. 31/2013-14, addressed to the undersigned regarding supply of information & documents *whether any First Appeal/Writ Petition/Revision is filed against the Judgment & Decree dated 22.03.2011 passed by IV ADJ Mhow, District Indore in Civil Suit No.43A/2010 Shri Sitaram S/o Shri Logar v/s M/s Lotus Build Infra Pvt. Ltd. and State of M.P.*, and the information as furnished by the office report dated 02/04/2014, is as under:-

As per the office report dated 02/04/2014, upon computerized searching, no case is found to be filed at Indore Bench Registry of this Court, against the Judgment & Decree dated 22.03.2011 passed by IV ADJ Mhow, District Indore in Civil Suit No.43A/2010 Shri Sitaram S/o Shri Logar v/s M/s Lotus Build Infra Pvt. Ltd. and State of M.P..

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar of this Bench Registry) within thirty days of the issue of this order.


(A.V. MANDLOI)
**ADDITIONAL REGISTRAR/
STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE**